

(d) when the off-shore rig is likely to be in the Indian waters ?

**THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI CHANDRA SHEKHAR SINGH) :** (a) Yes Sir.

(b) Exploratory drilling was not started in 1985 as the contract for the charter hire of the jack up rig, needed for this purpose, could not be finalised since the tender floated for this purpose did not generate adequate competition leading to the requirement being retendered.

(c) and (d) Drilling is expected to commence immediately after the arrival of the jack up rig on location during the middle of the last quarter of 1986.

**Micro Hydel Demonstration Project of Rural Electrification Corporation**

5767. **SHRI LAKSHMAN MALLICK :** Will the Minister of ENERGY be pleased to state the details regarding the number of micro-hydel demonstration projects of the Rural Electrification Corporation in operation in different States as on 31st December, 1985 ?

**THE MINISTER OF ENERGY (SHRI VASANT SATHE) :** No micro-hydel demonstration project of the Rural Electrification Corporation was in operation in any State as on 31st December, 1985.

**Scheme to bring Six Public Sector Engineering Units under a holding Company**

5768. **DR. B.L. SHAILESH :** Will the Minister of INDUSTRY be pleased to state :

(a) whether his Ministry has formulated a fresh scheme under which a new holding company will be created to bring under its fold six existing public sector engineering units as its subsidiaries ;

(b) if so, the board outlines of the proposal ; and

(c) how far this apex body will go in improving the financial working of these units ?

**THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) :** (a) to (c) As part of reorganisation of some of the public enterprises with a view to improving their performance, a proposal has been formulated to set up a Holding Company with Six of the existing enterprises as subsidiaries. The proposal envisages, among other things, financial relief to the constituting units. With closer inter-unit coordination under the Holding Company, the working results of the units is expected to improve substantially.

**Opinion sought by Law Commission on Administration of Justice**

5769. **DR. V. VENKATESH :** Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether the Law Commission has sought opinion from public and from the various High Courts in regard to less expensive and quick system of delivery of justice to the affected section of society ; and

(b) if so, the facts thereof and reaction of those from whom such opinion has been sought ?

**THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) :** (a) Yes, Sir.

(b) It is not possible to indicate the details thereof at this stage.

**Petrol Pumps in Cuddapah District in Andhra Pradesh**

5770. **SHRI S. PALANKONDRA-YUDU :** Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the number of petrol pumps in Cuddapah district of Andhra Pradesh ;

(b) whether there is any proposal to set up more petrol pumps in Cuddapah; and

(c) if so, the details thereof ?

**THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI CHANDRA SHEKHAR SINGH):** (a) There are 41 Retail Outlets in operation in Cuddapah district of Andhra Pradesh.

(b) Yes, Sir.

(c) The Oil Industry proposes to include additional locations for development of new retail outlet (Petrol/Diesel) dealerships in Cuddapah district under the Marketing Plan being prepared for 1986-87.

**Amendment to Companies Act Restricting Number of Directorship for an Individual**

5771. **SHRI BALASAHEB VIKHE PATIL:** Will the Minister of INDUSTRY be pleased to state :

(a) whether Government have any proposal to suitably amend the Indian Companies Act, 1956 restricting the number of companies to not more than ten on which a person may be nominated as Director ;

(b) if so, action taken or proposed to be taken by Government in this regard ; and

(c) if not, the reasons therefor ?

**THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM):**

(a) No, Sir.

(b) and (c) Do not arise.

**Consultancy Service by Public Sector Undertakings from Abroad**

5772. **SHRI BALASAHEB VIKHE PATIL:** Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that Government have directed all public sector undertakings in power, coal, industry fertilizers, petroleum etc., to introduce consultancy services from abroad as a result of which the concerned undertakings have to pay fee for such type of services ;

(b) whether it is also a fact that some of the undertakings provide consultancy services abroad ;

(c) if so, the names of the undertakings in power, coal, industry, fertilizers, petroleum etc. which have been directed to introduce consultancy services and also the names of the undertakings providing consultancy services abroad and estimated fee to be paid by them and to be collected in foreign exchange respectively ;

(d) whether some of the undertakings have not agreed for payment of fee on the ground that it will have adverse effect on their economy ; and

(e) if so, facts thereof and Government's reaction thereto ?

**THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM):** (a) Administrative Ministries of certain public sector Undertakings in sectors like power, coal, Heavy engineering, Railway, petroleum have been requested to advise a few undertakings to from a consultancy company jointly with a company of non-resident Indians, having back up support of renowned internationally known consultancy organisation. Payment of fees by the concerned undertakings will depend upon the scope of services rendered by the proposed company.

(b) Yes, Sir.

(c) No direction has been issued to any individual enterprise to avail of consultancy services. Payment of fees will depend upon the scope of services rendered in each case. The amount of foreign exchange to be collected by way of consultancy fee on account of services rendered abroad by public enterprises cannot be estimated as each consultancy assignment has to be separately negotiated.